

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 478/TL/2024

- Subject : Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for grant of separate RTM Transmission License to POWERGRID Neemuch Transmission System Limited.
- Petitioner : POWERGRID Neemuch Transmission System Limited (PNTSL)
- Respondents : Madhya Pradesh Power Management Co. Ltd. (MPPMCL) and Ors.
- Date of Hearing : **6.2.2025**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Parties Present : Shri Prashant Kumar, PBNTL
Shri Hemant Singh, Advocate, SRNPL
Ms. Nehul Sharma, Advocate, SRNPL
Shri Tabrez Malawat, Advocate, MRS Buildvision Pvt. Ltd.
Shri Syed Hamza, Advocate, MRS Buildvision Pvt. Ltd.
Shri Sourajit Sarkar, Advocate, MRS Buildvision Pvt. Ltd.
Ms. Rupali Jain, Advocate, MRS Buildvision Pvt. Ltd.

Record of Proceedings

The representative of the Petitioner submitted that the present Petition had been filed for the grant of a separate transmission licence for implementing the transmission projects viz. (i) *“Implementation of 2 Nos. of 220 kV line bays at 765/400/220 kV Bikaner-III PS for interconnection of 500 MW REGS of M/s NTPC Renewable Energy Ltd.”*, and (ii) *“Implementation of 1 Nos. of 220 kV line bay for interconnection of 300 MW REGS of M/s Deshraj Solar Energy Pvt. Ltd. (DEPL) and 3 Nos. of 400 kV line bays for interconnection of 1400 MW RPPD of M/s Sunbreeze Renewables Nine Pvt. Ltd. (02 Nos. of bays) & 1000 MW RPPD of M/s MRS Buildvision Pvt. Ltd. (01 No. of bay) at 765/400/220 kV Bikaner-III PS”* (collectively referred to as “the Projects”) under the RTM mode. He further submitted that in terms of the order dated 20.1.2025, the Petitioner has implemented RE generators for whom the associated bays are being implemented by the Petitioner, and these RE generators have also filed their respective response in the matter.

2. Learned counsel for the Respondent, Sunbreeze Renewables Nine Private Limited (SRNPL) submitted that the commissioning of SRNPL's generating stations is expected to start in December 2025 and would be completed by February 2026 and accordingly, SRNPL has approached the Respondent CTUIL and the Petitioner for an early bay completion of two 400 kV bays, *i.e.*, Bay 1-by December 2025 and Bay 2 - by February 2026.

3. The representative of CTUIL submitted that the bays for two out of four RE generators, *i.e.*, NTPC Renewable Energy Ltd. and Deshraj Solar Energy Pvt. Ltd., are being implemented before their start date of connectivity/GNA effectiveness date based on their schedule and the liability for the bay charges will be on these generators in case of delay on their part, which was also discussed in the CMETS meetings and also conveyed to the generators.

4. In response to the specific query of the Commission regarding the request for the early commissioning of bays by the other two RE generators in the matter, *i.e.*, SRNPL and MRS Buildvision Pvt. Ltd. (MRSBPL), the representative of the Petitioner submitted that while the implementation timeframe for 3 × 400 kV line bays is 22.8.2026, the Petitioner will endeavor to make them available prior to the said date. The representative of CTUIL also added that before the GNA effectiveness date, the evacuation of power from these RE Projects will be done on the basis of real time margin available in the system under the T-GNA.

5. Considering the submissions made by the representative of the Petitioner and learned counsel/ representatives of the Respondents, the Commission reserved the matter for final order.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)